

NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH  
COURT- V

12) C.P. (IB)/158(MB)2022

CORAM:

SMT. ANURADHA SANJAY BHATIA  
Member (Technical)

SHRI H.V. SUBBA RAO  
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **14.11.2022**.

NAME OF THE PARTIES: PIRAMAL CAPITAL & HOUSING FINANCE  
LIMITED

VS

RELIANCE POWER LIMITED

UNDER SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. Ryan D'Souza a/w. Adv. Zaid Mansuri, Advocates appearing for the Petitioner and Mr. Hunaut Singh I/B Crawford Bayley & Co, Advocate appearing for the Corporate Debtor are present through virtual hearing. Counsel appearing for the Petitioner sought oral permission of this Bench to withdraw the above petition as the matter has been settled between the parties. Permission is granted.

In view of the above, CP 158/2022 along with all the pending IA's and MA's, if any, are **disposed of** as withdrawn.

SD/-

SD/-

ANURADHA SANJAY BHATIA  
Member (Technical)

H.V. SUBBA RAO  
Member (Judicial)

/n/